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Fraud in D.D.A.

560. SHRI SHRIDHAR WASUDEO DHA BE: DR. BH/1 MAHAVIR: SHRI RAMCHANDRA BHARA-' DWU:

Will the Minister of WORKS AND HOUSING be pi sased to state:

- (a) whether i is a tact that two DDA employees one of whom is a gazette^ officer have written to the Chairman of Kstimate_s Committee alleging that several senior officials of DDA had defra ided the organisation to the tune of J_s 1° crores;
- (b) whether any enquiry has been held in the charge that tenders worth crores of rupees had been given to non-existent firms and payment of Rs. 1 crore has been made in advance pnd allotted levy cen ent to them and construction of a number of roads and works in East D lhi had been only on paper;
- (c) whether lottery tickets worth of Rs. 50 lakhs had been given to 15 agents of whom 14 were fictitious; and
- (d) if so, wh;it are the details of the cases and what action has been taken in respect of each?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PAP LIAMENTARY AFFAIRS (SHRI RALLIKARJUN): (a) The DDA have rt ported that they have received copy of a complaint from the General Secretary, D.D.A. Employees Union, addressed to the Chairman, Estimates Committee.

(b) As reported by D.D.A., there is a reference in the said complaint to giving advance of huge amount, to non-existing firm aga.nst tenders for supply of hume pipe-:. In this case, an advance of Rs. 20 1 akhs had been made • by DDA, as admis sible under the rules, with the prior ai proval of the com-

petent authority, against a bank guarantee under which the amount of advance was fully secured. Interest is also being charged on the advance. Similarly, levy cement has been issued as this particular work was entitled to issue of levy cement, so as to take advantage of the differences between the levy rates and non-levy rates which accrued to DDA.

Regarding the allegation about "conduction of a number of roads and work_s in East Delhi ₀n papers only", it has been reported that no such case has come to the light and the concerned officer have certified that there is no r.uch case within their knowledge.

- (c) The DDA has stated that no agency for sale of Lottery Tickets has been given to a tictitiovs person/ Firm.
 - (d) Does not arise.

Violation of traffic rules in Delhi

- 561. SHRI SHRIDHAR WASUDEO DHABE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:
- (a) the number of pedestrians, including school children, killed in Delhi by speeding vehicles at Zebra crossings during the last three years;
- (b) whether it is a fact that at Zebra crossings the drivers do not respect the rights of pedestrians and the traffic, rules, which are also inadequate, are not enforced by the traffic police; and
- (c) what steps Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) (a) The number of pedestrians killed near intersections in Delhi during 1981-82 and 1983 is 63. 88 and 77, respectively.